परंतु समिति का कोई भी सदस्य विश्वविद्यालय या विश्वविद्यालय द्वारा स्थापित या अनुरक्षित किसी महाविद्यालय या संस्थान या क्षेत्रीय केंद्र या अध्ययन केंद्र का कर्मचारी या विश्वविद्यालय के किसी प्राधिकरण का सदस्य नहीं होगा।

17. चयन समिति—कुलसचिव और वित्त अधिकारी के पद पर नियुक्ति हेतु सिफारिशें करने हेतु केंद्रीय सरकार द्वारा गठित एक चयन समिति होगी:

परंतु समिति का कोई भी सदस्य विश्वविद्यालय या विश्वविद्यालय द्वारा स्थापित या अनुरक्षित किसी महाविद्यालय या संस्थान या क्षेत्रीय केंद्र या अध्ययन केंद्र का कर्मचारी या विश्वविद्यालय के किसी प्राधिकरण का सदस्य नहीं होगा।

- 18. ग्रामीण प्रबंधन संस्थान, आनंद विद्यालय का नामकरण—अधिनियम की धारा 7 की उपधारा (1) के खंड (vi) के उपबंधों के अनुसार, पूर्ववर्ती ग्रामीण प्रबंधन संस्थान, आनंद की पहचान को बनाए रखने के लिए ग्रामीण प्रबंधन संस्थान, आनंद विद्यालय का नामकरण "आईआरएमए" किया जाता है।
- 19. परिचालन द्वारा प्रस्ताव : बजट संबंधी मामलों को छोड़कर, किसी भी आपात स्थिति में, जहाँ कार्रवाई तत्काल आधार पर की जानी अपेक्षित हो और जहाँ किसी प्राधिकरण का अनुमोदन अपेक्षित हो और समय की कमी के कारण ऐसे प्राधिकरण द्वारा बैठक आयोजित करना संभव न हो, तो प्रस्ताव के रूप में प्रस्तावित विनिश्चय ऐसे प्राधिकरण के सभी सदस्यों को प्रसारित किया जा सकता है और इस प्रकार प्रसारित और हस्ताक्षर करने वाले सदस्यों के बहुमत द्वारा अनुमोदित कोई भी प्रस्ताव उसी प्रकार प्रभावी और बाध्यकारी होगा मानो वह प्रस्ताव ऐसे प्राधिकरण की बैठक में पारित किया गया हो, परंतु कम से कम उतने सदस्यों ने, जितने गणपूर्ति के लिए अपेक्षित हों, प्रस्ताव पर अपने विचार दर्ज किए हों।
- 20. जब बैठक की कार्यवाही के संचालन से संबंधित किसी प्रक्रिया या किसी मामले के संबंध में कोई विवाद उत्पन्न होता है, तो संबंधित प्राधिकरण के अध्यक्ष का विनिश्चय अंतिम होगा।
- 21. किसी भी प्राधिकरण का अध्यक्ष अपेक्षानुसार प्राधिकरण की बैठकों में किसी विशिष्ट कार्यसूची मद के लिए किसी विशेषज्ञ या विशेषज्ञों को आमंत्रित कर सकता है। तथापि, ऐसे आमंत्रित व्यक्ति को मतदान का अधिकार नहीं होगा।

[फा.सं. के-17/1/2025-एमओसी]

आनंद कुमार झा, संयुक्त सचिव

MINISTRY OF COOPERATION

NOTIFICATION

New Delhi, the 27th June, 2025

- **S.O.** 3087(E).— In exercise of the powers conferred by section 33 of the "Tribhuvan" Sahkari University Act, 2025 (11 of 2025), the Central Government hereby makes the following Statutes, namely:—
- **1.** Short title and commencement.— (1) These Statutes may be called the "Tribhuvan" Sahkari University Statutes, 2025.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. Chancellor.— (1) The Chancellor shall be a person of eminence in the field of cooperative, academic or public administration and shall be appointed by the Central Government from a panel of not less than three persons recommended by the Secretary to the Government of India in the Ministry of Cooperation:

Provided that if the Central Government does not approve any of the persons included in the panel, it may call for an extended fresh panel:

Provided further that the Chancellor shall not be eligible for re-appointment.

- (2) The Chancellor shall have following powers:
 - (i) The Chancellor may invite any person of eminence to advise the University in relation to the affairs of the University as and when necessary:

Provided that a panel of such invitees, as approved by the Governing Board, shall be maintained by the University.

- (ii) If the Chancellor is of the opinion that immediate action is necessary on any urgent matter, he may exercise the powers of the Governing Board and then such decision shall be reported to the Board at the earliest opportunity.
- (iii) Notwithstanding anything contained in the Statutes of the University, the Chancellor may order or undertake an inspection or inquiry, if he deems fit on any affairs of the University and based on the report of such inspection or inquiry, he may recommend appropriate action to be taken to the Governing Board.
- **3.** Vice-Chancellor.— (1) The Vice-Chancellor shall be appointed by the Central Government out of panel of three names recommended by the Search cum Selection Committee constituted for this purpose and such Committee shall consist of such persons as referred to in statute 16:

Provided that if the Central Government does not approve any of the persons included in the panel, it may call for an extended fresh panel:

Provided further that the Vice-Chancellor shall not be eligible for re-appointment for more than one term.

- (2) The appointment process of the Vice-Chancellor shall begin six months before the completion of the tenure of the incumbent and shall be completed within a period of thirty days before the completion of the tenure of the incumbent.
- (3) A person shall be eligible for appointment as Vice-Chancellor, if he has a minimum of ten years' experience, $\,$
 - (i) as a Professor in a higher educational institution;
 - (ii) at a senior level in reputed research or academic administrative organisations; or
 - (iii) at a senior level in industry or co-operative sector, public administration, public policy or public sector undertakings,

with a proven track record of significant academic or scholarly contributions.

(4) The Vice-Chancellor shall hold office for a term of five years from the date on which he enters upon his office, or until he attains the age of seventy years, whichever is earlier:

Provided that notwithstanding the expiry of the said period of five years, he shall continue in office until his successor is appointed and enters upon his office.

- (5) The person to be appointed as Vice-Chancellor should not have any conflict of interest in the matters relating to the University and have not completed two terms, shall be considered for the appointment of the Vice-Chancellor.
- (6) When the office of the Vice-Chancellor becomes vacant due to death, resignation or otherwise, or, as the case may be, due to illness or such other cause, the Chancellor, based on the recommendation of the Executive Council from amongst three senior-most Deans or Directors, as the case may be, may appoint an individual to perform the functions of the Vice-Chancellor until a new Vice-Chancellor is appointed or, as the case may be, the existing Vice-Chancellor resumes his duties.
- (7) The Central Government may, by an order in writing, remove the Vice-Chancellor on the grounds of incapacity, misconduct or violation of statutory provisions.
- (8) No such order shall be made by the Central Government unless the Vice-Chancellor has been given an opportunity of being heard:

Provided that the Central Government may, at any time before making such order, place the Vice-Chancellor under suspension, pending enquiry.

Provided further that the Chancellor shall constitute a fact-finding committee to examine such cases, which shall submit its recommendations on the case to the Chancellor and the Chancellor, then, shall communicate such recommendations along with his observations in the matter to the Central Government for appropriate action.

(9) The Vice-Chancellor may resign from the post by giving three months' notice to the Chancellor, which shall be forwarded with the recommendation to the Central Government and shall be deemed to be accepted if no decision is taken within the three months and the Vice-Chancellor shall stand relieved on the expiry of the notice period:

Provided that the Vice-Chancellor may withdraw his resignation at any time during the notice period, if no decision is taken on the subject.

Provided further that, if the Central Government decides that the Vice-Chancellor may be relieved with immediate effect without completion of the notice period, then the Vice-Chancellor may be relieved by paying salary for the remaining notice period.

(10) The Vice-Chancellor shall be paid a monthly salary (level-17 (Rs. 225000/-) in the pay matrix of the 7th CPC) and other allowances, and perks at par with that of Heads of Centrally Funded Technical Institutions such as Indian Institute of Technology, Indian Institute of Management and the like and other Institutions of National Importance as amended from time to time and he shall be entitled, without payment of rent, to use a furnished residence throughout his term of office and no charge shall fall on the Vice-Chancellor in respect of the maintenance of such residence. All furnishings and fixtures shall be the property of the University:

Provided that the Vice-Chancellor shall also be paid variable pay annually based on a performance measurement framework and procedure similar to that adopted by Centrally Funded Technical Institutions such as Indian Institute of Technology, Indian Institute of Management and the like and recommended by the Executive Council and approved by the Chancellor.

Provided further that if such variable pay for a year exceeds 50% of the annual salary (Basic and DA) of the year under consideration, approval of the Central Government shall be required.

(11) The Vice-Chancellor shall be entitled to such terminal benefits and allowances as may be fixed by the Central Government from time to time:

Provided that where an employee of the University or a College or an Institution established or maintained by the University, or of any other University or any College or Institution admitted to the privileges of the University or such other University, is appointed as the Vice-Chancellor, he may be allowed to continue to contribute to any provident fund of which he is a member and the University shall contribute to the account of such person in that provident fund at the same rate at which the person had been contributing immediately before his appointment as the Vice-Chancellor:

Provided further that where such employee had been a member of any pension scheme, the University shall make the necessary contribution to such scheme.

- (12) The Vice-Chancellor shall be eligible for such travelling allowance, as per the Central Government norms.
- (13) The Vice-Chancellor shall be eligible for privilege in relation to medical attendance and treatment as per the Central Government norms as amended from time to time.
- (14) The Vice-Chancellor shall be entitled to avail leave on full pay at the rate of thirty days in a calendar year and the leave shall be credited to his account in advance in two instalments at half-yearly of fifteen days each on the first day of January and July every year.

Provided that if the Vice-Chancellor assumes or relinquishes charge of the office of the Vice-Chancellor during the currency of a half-year, the leave shall be credited proportionately at the rate of two and-a-half days for each completed month of service.

(15) The Vice-Chancellor shall be entitled to half-pay leave at the rate of twenty days for each completed year of service and half-pay leave may also be availed of as commuted leave on full pay on medical certificate:

Provided that when such commuted leave is availed of, twice the amount of half-pay leave shall be debited against half-pay leave due.

- **4.** Powers and duties of Vice-Chancellor.— (1) The Vice-Chancellor shall be the Chairperson of the Executive Council, the Academic and Research Council, Capacity Building Council, Assessment and Improvement Council, Research and Development Council, Board for Affiliation and Recognition and the Finance Committee and shall, in the absence of the Chancellor, preside at the Convocations held for conferring degrees and at meetings of the Governing Board.
- (2) The Vice-Chancellor shall be entitled to convene the meeting of any authority or other body of the University, but shall not be entitled to vote there unless he is a member of such authority or body.

- (3) It shall be the duty of the Vice-Chancellor to see that this Act, the Statutes, the Ordinances and the Regulations are duly observed and he shall have all the powers necessary to ensure such observance.
- (4) The Vice-Chancellor shall have the powers necessary for the proper maintenance of discipline in the University and he may delegate any such powers to such person or persons as he deems fit.
- (5) The Vice-Chancellor shall convene the meeting of Governing Board with the approval of the Chancellor.
- (6) The Vice-Chancellor can suspend a member from the meeting of the authority, body, or committee for persisting to obstruct the proceedings or for indulging in behaviour unbecoming of a member.
- (7) It shall be the duty of the Vice-Chancellor to submit annual reports and accounts to the Executive Council.
- (8) The Vice-Chancellor may nominate a senior-most Director or Dean of the University to perform his functions during the period of his leave under intimation to the Chancellor.
- (9) It shall be the duty of the Vice-Chancellor to ensure that decisions taken by the Executive Council are implemented.
- (10) The Vice-Chancellor shall have all financial powers of the Secretary to the Government of India for the purposes of rules of the Government, in so far as they are applicable or may be made applicable to the conduct of the business of the University.
- (11) The Vice-Chancellor shall have the power to convene or cause to be convened the meetings of the Executive Council, the Academic and Research Council, Capacity Building Council, Assessment and Improvement Council, Research and Development Council, Board for Affiliation and Recognition and the Finance Committee.
- (12) The Vice-Chancellor shall exercise such other powers and perform such other duties as may be assigned to him by or under this Act or the Statutes or as may be delegated to him by the Executive Council.
- **5.** Registrar.—(1) The Registrar shall be appointed by the Central Government through a method of direct recruitment or deputation from the Central or State Governments, autonomous bodies, statutory bodies, Central Universities, centrally funded Technical Institutions or State Universities on the recommendations of the Selection Committee as constituted under statute 17.
- (2) The Registrar shall hold the office for a term of five years from the date on which he enters upon his office or until he attains the age of sixty-two years, whichever is earlier and shall be eligible for reappointment.

Provided that the Registrar shall, notwithstanding his attaining the age of sixty-two years, continue in office until his successor is appointed and enters upon his office.

(3) The Central Government may, by an order in writing, remove the Registrar on the grounds of incapacity, misconduct or violation of statutory provisions.

(4) No such order shall be made by the Central Government unless the Registrar has been given an opportunity of being heard:

Provided that the Central Government may, at any time before making such order, place the Registrar under suspension, pending enquiry.

Provided further that the Chancellor shall constitute a fact-finding committee to examine such cases, which shall submit its recommendations on the case to the Chancellor and the Chancellor, then, shall communicate such recommendations along with his observations in the matter to the Central Government for appropriate action.

- (5) The Registrar shall be paid a monthly salary (level-14 (Rs.144200-218200) in pay matrix of the 7th CPC) and other allowances, and perks at par with that of equivalent post of Centrally Funded Technical Institutions such as Indian Institute of Technology, Indian Institute of Management and the like and other Institutions of National Importance as amended from time to time and the terms and other conditions of service of the Registrar shall be such as may be provided by the Executive Council, at par with Centrally Funded Technical Institutions such as Indian Institute of Technology, Indian Institute of Management and the like.
- (6) When the office of the Registrar is vacant or when the Registrar is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.
- (7) The Registrar shall have the power to take disciplinary action against such of the employees, excluding academic staff, in such manner as may be specified in the order to be issued by the Executive Council for this purpose.
- (8) Any person aggrieved by the decision of the Registrar may prefer an application to the Vice-Chancellor, whose decision shall be final and binding on the parties.
- (9) The Registrar may resign from the post by giving three months' notice to the Vice-Chancellor, which shall be forwarded with recommendation to the Ministry of Cooperation, Government of India and shall be deemed to be accepted if no decision is taken within the three months and the Registrar shall stand relieved on the expiry of the notice period and the Registrar may withdraw his resignation at any time during the notice period if no decision is taken on the subject:

Provided that, if the Central Government decides that the Registrar may be relieved with immediate effect without completion of the notice period, then the Registrar may be relieved by paying salary for the remaining notice period.

- (10) The Registrar shall be the *ex officio* Secretary of the Executive Council, Academic and Research Council, Capacity Building Council, Assessment and Improvement Council and Board for Affiliation and Recognition and also the Member-Secretary of the Governing Board.
- (11) The Registrar shall be responsible to the Vice-Chancellor for the proper discharge of his functions.
- (12) It shall be the duty of the Registrar—
 - (i) to assist the Vice-Chancellor in managing the administrative affairs of the University;

- (ii) to be the custodian of the records, the common seal and such other property of the University;
- (iii) to issue all notices for convening meetings of the Governing Board and other authorities;
- (iv) to keep the minutes of all the meetings of the Governing Board, and other authorities, and of any Committees appointed by those authorities;
- (v) to conduct the official correspondence of the Governing Board and other authorities;
- (vi) to represent the University in suits or proceedings by or against the University; and,
- (vii) to perform such other duties as may be specified in the Statutes or the Ordinances or as may be required from time to time by the Executive Council.
- **6.** Finance Officer.—(1) The Finance Officer shall be appointed by the Central Government through the method of direct recruitment or deputation from the Central or State Governments, autonomous bodies, statutory bodies, Central Universities, centrally funded technical institutions or State Universities on the recommendation of the Selection Committee as constituted under statute 17.
- (2) The Finance Officer shall hold office for a term of five years from the date on which he enters upon his office or until he attains the age of sixty-two years, whichever is earlier and shall be eligible for reappointment:

Provided that the Finance Officer shall, notwithstanding his attaining the age of sixty-two years, continue in office until his successor is appointed and enters upon his office.

- (3) The Central Government may, by an order in writing, remove the Finance Officer on the grounds of incapacity, misconduct or violation of statutory provisions.
- (4) No such order shall be made by the Central Government unless the Finance Officer has been given an opportunity of being heard:

Provided that the Central Government may, at any time before making such order, place the Finance Officer under suspension, pending enquiry.

Provided further that the Chancellor shall constitute a fact-finding committee to examine such cases, which shall submit its recommendations on the case to the Chancellor. The Chancellor, then, shall communicate such recommendations along with his observations in the matter to the Central Government for appropriate action.

- (5) The Finance Officer shall be paid a monthly salary (level-14 (Rs. 14200-218200) in the pay matrix) and other allowances, and perks at par with that of equivalent post of Centrally Funded Technical Institutions such as Indian Institute of Technology, Indian Institute of Management and the like and other Institutions of National Importance as amended from time to time and the terms and other conditions of service of the Finance Officer shall be such as may be provided by the Executive Council at par with Centrally Funded Technical Institutions such as Indian Institute of Technology, Indian Institute of Management and the like.
- (6) When the office of the Finance Officer is vacant or when the Finance Officer is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(7) The Finance Officer may resign from the post by giving three months' notice to the Executive Council, which shall be forwarded with recommendation to the Ministry of Cooperation, Government of India and shall be deemed to be accepted if no decision is taken within the three months and the Finance Officer shall stand relieved on the expiry of the notice period and the Finance Officer may withdraw his resignation at any time during the notice period if no decision is taken on the subject:

Provided that, if the Executive Council decides that the Finance Officer may be relieved with immediate effect without completion of the notice period, then the Finance Officer may be relieved by paying salary for the remaining notice period.

- (8) The Finance Officer shall be the *ex officio* Member-Secretary of the Finance Committee.
- (9) The Finance Officer shall—
 - (i) exercise general supervision over the funds of the University and shall advise the financial policy of such funds; and
 - (ii) perform such other financial function as may be assigned to him by the Executive Council.
- (10) Subject to the control of the Executive Council, the Finance Officer shall—
 - (a) hold and manage the property and investments of the University including trust and endowed property;
 - (b) ensure that the limits fixed by the Executive Council for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purpose for which they are granted or allotted;
 - (c) be responsible for the preparation of annual budget of the University and for their presentation to the Executive Council;
 - (d) keep a constant watch on the state of the cash and bank balances and on the state of investments;
 - (e) watch the progress of the collection of revenues and advise on the methods of collection employed;
 - (f) ensure that the registers of buildings, land, furniture and equipment are maintained up to date and that stock-checking is conducted of equipment and other consumable materials in all offices, Departments, Centres, Schools and the like maintained by the University;
 - (g) bring to the notice of the Vice-Chancellor any unauthorised expenditure and other financial irregularities and suggest disciplinary action against all responsible persons; and
 - (h) call for, from any office, Department, Centre, Laboratory, College, Institution established or maintained by the University, any information or returns that he may consider necessary for the performance of his duties.
- (11) Any receipt issued by the Finance Officer or the person duly authorised in this behalf by the Executive Council for any money payable to the University, shall be treated as sufficient discharge for payment of such money.
- 7. Meetings of Governing Board.—(1) An annual meeting of the Governing Board shall be held on a date to be fixed by the Executive Council in consultation with the Chancellor unless some other date has been fixed by the Governing Board in respect of any year, not later than 30th September in any financial year.

- (2) At an annual meeting of the Governing Board, a report on the working of the University during the previous year, together with a statement of the receipts and expenditures, the balance sheet as audited, and financial estimates for the next year shall be presented.
- (3) A copy of the statement of receipts and expenditure, the balance sheet and the financial estimates referred to in sub-statute (2), shall be provided to every member of the Governing Board at least seven days before the date of the annual meeting:

Provided that special meetings of the Governing Board may be convened by the Executive Council or the Vice-Chancellor or if there is no Vice-Chancellor, by the Registrar.

- (4) Eleven members of the Governing Board shall form a quorum for a meeting.
- **8.** Constitution, powers and functions of Executive Council.—(1) The Central Government may, by notification, constitute an Executive Council of the University from such date as it may specify therein.
- (2) The Executive Council shall consist of the following members including at least two women members to be nominated by the Central Government, namely:—
 - (i) Vice-Chancellor Chairperson, *ex-officio*;
 - (ii) Financial Adviser, Ministry of Cooperation, Government of India Member, ex-officio;
 - (iii) Director and *ex-officio* Dean of the Institute of Rural Management Anand School Member, *ex-officio*;
 - (iv) five Deans of Schools (ex-officio), by rotation, for three years Members;
 - (v) two Directors of Institutes affiliated to the University, by rotation, for three years Members
 - (vi) Proctor Member, ex-officio;
 - (vii) Joint Secretary and above level officer from the Ministry of Cooperation Member, *exofficio*
 - (viii) two senior Professors, by rotation for three years Members;
 - (ix) three eminent domain experts from cooperative sector, for three years Members;
 - one representative each from the National Cooperative Development Corporation, National Fishery Development Board, National Bank for Agriculture and Rural Development and Reserve Bank of India for three years *ex-officio* Members;
 - (xi) Registrar-ex officio Secretary.
- (3) The term of office of an *ex-officio* member shall continue so long as he holds the office by virtue of which he is a member.
- (4) The Executive Council shall meet at least once in every quarter and one-third of the members of such Council shall form a quorum for a meeting.
- (5) The Executive Council shall have the power of management and administration of the revenue and property of the University and the conduct of all administrative affairs of the University not otherwise provided for.
- (6) Subject to the provision of this Act, the Statutes and the Ordinances, the Executive Council shall, in addition to all other powers vested in it, have the following powers, namely:—
 - (i) to create teaching and other academic posts including Chairs;

(ii) to determine the number and emoluments of such posts and to define the duties and conditions of service of Professors, Associate Professors, Assistant Professors and other academic staff:

Provided that no action shall be taken by the Executive Council in respect of the number and qualifications of teachers and other academic staff otherwise than after consideration of the recommendations of the Academic and Research Council;

- (iii) to appoint such Professors, Associate Professors, Assistant Professors and other academic staff including Chair, as may be necessary, on the recommendation of the Selection Committee constituted for the purpose and to fill up temporary vacancies therein;
- (iv) to promote inter-disciplinary research by making joint appointments of teaching staff in different Institutes, Colleges, Faculties, Schools, Department and Centres;
- (v) to create administrative, ministerial and other necessary posts and to define their duties and conditions of their service of administrative, ministerial and other necessary posts and to make appointments thereto in the manner provided by the Ordinances;
- (vi) to grant leave of absence to any officer of the University other than the Chancellor and the Vice-Chancellor, and to make necessary arrangements for the discharge of the functions of such officer during his absence;
- (vii) to regulate and enforce discipline among employees in accordance with the Statutes and the Ordinances;
- (viii) to manage and regulate the finances, accounts, investments, property, business and all other administrative affairs of the University and for that purpose to appoint such agents as it may think fit;
- (ix) to fix limits on the total recurring and the total non-recurring expenditure for a year on the recommendation of the Finance Committee:
- (x) to deposit all funds of the University in such banks or invested in such manner as the Executive Council may determine on the recommendation of the Finance Committee;
- (xi) to transfer or accept transfers of any movable or immovable property on behalf of the University:

Provided that prior approval of the Central Government shall be taken before transferring or disposing of any immovable asset;

- (xii) to provide buildings, premises, furniture and apparatus and other means needed for carrying on the work of the University;
- (xiii) to enter into, vary, carry out and cancel contracts on behalf of the University;
- (xiv) to redress any grievances of the aggrieved employees and students of the University;
- (xv) to appoint examiners and moderators and, if necessary, to remove them, and to fix their fees, emoluments and travelling and other allowances, after consulting the Academic and Research Council;
- (xvi) to select a common seal for the University and provide for the use of such seal;
- (xvii) to institute fellowships, scholarships, studentships, medals and prizes;
- (xviii) to provide for the appointment of Visiting Professors, Emeritus Professors, Consultants and Scholars and determine the terms and conditions of such appointments;
- (xix) to enter into partnership with industry and non-Government agencies for the advancement of knowledge and establish a corpus of funds out of the profits of such partnership;
- (xx) to advise on a reference received from the Central Government in respect of any matter;
- (xxi) to delegate any of its powers to the Vice-Chancellor, Deans, Registrar or Controller or such other employee or authority of the University or to a committee appointed by it, as it may deem fit;
- (xxii) In general, Executive Council shall exercise all powers of the University provided under section 7 of the Act, which are not delegated to any other officers and authorities, to fulfil the objects of the University, and

- (xxiii) to exercise such other powers and perform such other duties as may be conferred on it by this Act or these Statutes.
- **9.** Constitution, powers and functions of Executive Board of Institute of Rural Management Anand School.—(1) The University may constitute an Executive Board of the Institute of Rural Management Anand School from such date as it may specify.
- (2) The Executive Board shall consist of the following members including at least one women member to be nominated by the Chancellor on the recommendation of the Executive Council, namely:—
 - (i) Commissioner and Secretary, Rural Development Department, Government of Gujarat, Member, *ex-officio*;
 - (ii) one eminent domain-expert from the cooperative sector, for three years Member;
 - (iii) One representative from one amongst Banaskantha District Cooperative Milk Producers' Union Limited, Kaira District Cooperative Milk Producers' Union Limited, Mehsana District Cooperative Milk Producers' Union Limited, Sabarkantha District Cooperative Milk Producers' Union Limited, by rotation, for three years Member;
 - (iv) one eminent academician from outside the University, for three years- Member;
 - (v) one eminent domain expert from the Development sector, for three years- Member;
 - (vi) one Professor or Associate Professor of the Institute of Rural Management Anand School, by rotation, for three years Member;
 - (vii) one Professor or Associate Professor from other Schools of the University, by rotation, for three years Member;
 - (viii) One representative from one amongst National Dairy Development Board, Karnataka Cooperative Milk Producers' Federation Limited and Tamil Nadu Cooperative Milk Producers' Federation Limited, by rotation, for three years Member;
 - (vi) one eminent alumnus of the Institute of Rural Management Anand School, for three years Member;
 - (vii) Director, Institute of Rural Management Anand School Convenor.
- (3) In case, the post of Chancellor is vacant, the Central Government shall nominate the members of the Executive Board on the recommendations of the Executive Council.
- (4) The Executive Board shall meet at least once in every quarter and four members of the Executive Board shall form a quorum for a meeting.
- (5) The Executive Board shall be responsible for ensuring the identity and autonomy of the Institute of Rural Management Anand School as under the Act and Statutes made thereunder and shall coordinate general supervision over the Institute of Rural Management Anand School.
- (6) The identity and autonomy of any ongoing academic programmes and courses of the Institute of Rural Management Anand School shall be preserved by the University and any modifications, if needed, shall be made with the concurrence of the Executive Board of the Institute of Rural Management Anand School.
- (7) The Institute of Rural Management Anand School shall have the following administrative and academic autonomy ,-
 - (a) under academic autonomy, the following items of academic nature shall be included namely:-
 - (i) continuing ongoing courses and programs;

- (ii) designing and launching a new program or course on rural management including its pedagogy, etc.;
- (iii) electives courses to be offered;
- (iv) conducting research and undertaking consultancy;
- (v) Management Development Programmes for the development sector, including the cooperative sector;
- (vi) organising Workshops, Seminars or other academic events related to rural management;
- (vii) research and other academic collaborations with reputed national and international institutions;
- (b) under administrative autonomy, the following items of day-to-day administration shall be included, namely:-
 - (i) day-to-day activities relating to its physical and information technology infrastructure:
 - (ii) safety and security of its physical installations;
 - (iii) assessment and recruitment of academic associates and administrative staff on a contractual basis;
 - (iv) the manner of admission of students into the courses offered by the Institute of Rural Management Anand School as per the guidelines framed by the Executive Board;
 - (v) appointment of the guest faculty or contractual faculty in accordance with the Ordinances of the University;
 - (vi) purchase of required technological equipment and peripherals; and
 - (vii) any other petty work for the day-to-day smooth functioning of the school.

The above items will not require the administrative approval of the Executive Council of the University so far as the Institute of Rural Management Anand School is concerned. However, the Institute of Rural Management Anand School will follow all rules and procedures including that of procurement or hiring of goods and services as laid by the University, to discharge such functions. However, any other administrative matters such as recruitment and promotion of the faculty members, pay-related matters, incentives, provisions like housing, Leave Travel Concession, Medical facilities, etc. will be exclusively under the jurisdiction of the University.

10. Chairperson of Executive Board of the Institute of Rural Management Anand School.— (1) The Chairperson of the Executive Board of the Institute of Rural Management Anand School shall be recommended from among the members of the Executive Board and all members will be eligible for voting and any member receiving the maximum number of votes will be recommended for appointment to the post of Chairperson by the Executive Council. Vice-Chancellor shall appoint the Chairperson of the Executive Board based on such recommendation:

Provided that the Chairperson shall not be an employee of the University.

(2) The tenure of the Chairperson shall be for three years from the date of notification of the constitution of the Executive Board:

Provided that when the office of the Chairperson of the Executive Board becomes vacant due to death, resignation or otherwise, or, as the case may be, due to illness or such other cause, the Executive

Board may appoint a person from among the members of the Board to perform the functions of the Chairperson for the remainder of the term of office of the Chairperson in whose place he is so appointed.

- 11. Acting Chairman of meetings. —Where no provision is made for the Chairman to preside over a meeting of any authority of the University or any Committee of such authority or when the Chairman so provided for is absent, the members present shall elect one from amongst themselves to preside at such meeting.
- **12.** Resignation. —Any member, other than an *ex officio* member of the Governing Board, the Executive Council or Executive Board of the Institute of Rural Management Anand School or any Committee of such authority may resign by letter addressed to the Registrar and the resignation shall take effect as soon as the same is approved by the Vice-Chancellor.
- **13.** Disqualification.—(1) A person shall be disqualified for being chosen as, and for being, a member of any of the authorities, or for being appointed as, and for being, an officer, of the University if—
 - (i) he is of unsound mind;
 - (ii) he is an undischarged insolvent;
 - (iii) he has been convicted by a court of law of an offence involving moral turpitude and sentenced in respect thereof to imprisonment for a term not less than six months or has been in jail for more than 10 days;
 - (iv) not appointed as per provisions of the Act /Statutes/Ordinance; or
 - (v) any teacher-member has been punished for indulging in or promoting unfair practice in the conduct of examination.
- (2) If any question arises as to whether a person is or had been subjected to any of the disqualifications mentioned in clause (*i*), the question shall be referred to the Central Government and its decision shall be binding on the parties.
- **14.** Resident conditions for membership and office.—Notwithstanding anything contained in the Statutes, a person, who is not a citizen of India, shall not be eligible to be an officer of the University or a head of any authority of the University.
- 15. Membership of authorities by virtue of membership of other bodies.—Notwithstanding anything contained in the Statutes, a person who holds any post in the University or is a member of any authority or body of the University in his capacity as a member of a particular authority or body or as the holder of a particular appointment shall hold such office or membership only for so long as he continues to be a member of that particular authority or body or the holder of that particular appointment, as the case may be.
- 16. Search-cum-Selection Committee.—There shall be a Search-cum-Selection Committee constituted by the Central Government for making recommendations to the Central Government for appointment to the post of Vice-Chancellor, comprising three eminent persons chosen from educationists, scientists, administrators, judiciary, technocrats and management specialists to be constituted by the Central Government, by a majority decision of the members present and voting:

Provided that none of the members of the Committee shall be an employee of the University or a College or Institution or Regional Centre or Study Centre established or maintained by the University or a member of any authority of the University.

17. Selection Committee.—There shall a Selection Committee constituted by the Central Government for making recommendations to it for appointment to the post of Registrar and Finance Officer:

Provided that none of the members of the Committee shall be an employee of the University or a College or Institution or Regional Centre or Study Centre established or maintained by the University or a member of any authority of the University

- 18. Nomenclature to the Institute of Rural Management Anand School.—As per provisions of clause (vi) of sub-section (1) of section 7 of the Act, the nomenclature of the Institute of Rural Management Anand School is hereby named as "IRMA" in order to preserve the identity of the erstwhile Institute of Rural Management Anand.
- 19. The resolution by circulation: In any emergency, except in budget-related matters, where the action is required to be taken on urgent basis and where the approval of any of the authority is required and holding of meeting by such authority is not feasible due to shortage of time then the proposed decision in the form of resolution may be circulated to all members of such authority and any resolution so circulated and approved by a majority of the members signing shall be effective and binding as if the resolution had been passed at the meeting of such authority, provided that at least as many members as required by the quorum have recorded their views on the resolution.
- **20.** When a dispute arises regarding any procedure followed or any matter with regard to conduct of business of the meeting, the ruling of the Chairman of the respective authority shall be final.
- 21. The Chairman of any authority may invite any expert or experts for any specific agenda item in the meetings of the authority, as per requirements. However, such invitee shall not have right to vote.

[F.No. K-17/1/2025-MoC] ANAND KUMAR JHA, Jt. Secy.